CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH.

No. O.A. 1165 of 1997.

Present: Hon'ble Dr. B. C. Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member (J)

U. HARIKAISHNA

AKSHAYA GOUDA

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1. Union of India, through the General Manager, S.E.Railway, Garden Reach, Calcutta.

2. Chief Administrative Officer (P), S.E.Railway, Chandrasekharpur, Bhubaneswar, Orissa.

3. Chief Project Manager, S.E. Railway, Garden Reach, Calcutta.

4. Dy. Chief Personnel Officer (Con), S.E.Railway, Chandrasekharpur, Bhubaneswar, Orissa.

Respondents.

For applicants

: Mr. P.K. Ghosh, counsel.

Mr. B.P.Roy, counsel. Mr. S.N.Mitra, counsel.

For respondents : None.

Heard on: 5.12.97

Ordered on: 5.12.97.

ORDER

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B.C.Sarma, AM

Awery simple dispute has been raised in this application. The applicants have been given ad hoc promotion to the post of Junior Clerm-cum-Typist by an order dated 31.3.97 in which post they have also worked. The applicants' grievance is that they have not been given salary for the period in which they have been working in the promotional post of Jr. Clerk-cum-Typist.

When the admission heering of the matter was taken up none appears for the respondents, but we find that the service of the application on all the respondents is complete. Therefore, we decided to adjudicate the matter without granting any adjournment.

- perused records. The applicants have annexed two annexures which are very relevant for this purpose. There are annexure D and D. A perusal of these two annexures abundantly made it clear that the instant two applicants were given promotion on ad hoc basis to the post of Jr. Clerk-cum-Typist and they had also done the job, as per their own version. If that be so, it is not understood be us why they have not been paid salary for the period they have been working in the higher post of Jr. Clerk-cum-Typist. We are, therefore, of the view that instead of granting any adjournment in the matter an appropriate order can be passed in this case.
- In view of the above, the application is disposed of at the stage of admission itself with the direction that within a period of two months from the date of communication of this order the respondent No.3, Chief Project Manager, S.E.Railway, Calcutta, shall treat the instant application as a representation and shall dispose at of as per rules. If as a result of such consideration the applicants are found entitled to get the salary of the higher post, such pay shall be dispursed to them within a period of one month from taking such decision deducting whatever amount has been paid to them, if any. We pass no order as regards costs.

(D.Purkayastha) MEMBER (J)

B.C.Sarma MEMBER(A)